

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.443/2018**

UCO BANK

Plaintiff

Versus

SANJAY KUMAR

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.1768/2019**

NARESH BABU

Plaintiff

Versus

AMIT SATBIR PIHAL

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- Sh. Gagandeep, counsel for plaintiff.

Counsel for plaintiff states that he does not have the Whatsapp mobile number and the e-mail address of the defendant. Therefore, service upon the defendant through electronic mode could not be effected.

In these circumstances put up for further proceedings on 09/11/2020

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.277/2020**

VIJAY KUMAR SINGHAL

Plaintiff

Versus

ARVIND KUMAR

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX. NO.314/2020**

DTDC EXPRESS LTD

Decree Holder

Versus

PLATINUM WALTECH LTD

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- Sh. Ajay, counsel for DH.

Counsel for DH states that he does not have the Whatsapp mobile number and the e-mail address of the JD. Therefore, service upon the JD through electronic mode could not be effected.

In these circumstances put up for further proceedings on 13/11/2020

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX. NO.315/2020**

BHARAT SANCHAR NIGAM LTD

Decree Holder

Versus

S.D. FALWARIA

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.606988/2016**

SUSHIL KAUR

Plaintiff

Versus

RAGHUBIR SINGH

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.607027/2016**

RANDHIR SINGH GILL

Plaintiff

Versus

RAGHBIR SINGH

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Matter is listed for PE. Counsel for defendant/DDA states that he has not received the evidence affidavit from the plaintiff. Let it be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.607705/2016**

RAKESH KUMAR

Plaintiff

Versus

MAHABIR SINGH

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020



**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**Misc. NO.28/2017**

RANDHIR SINGH GILL (DECEASED)

Plaintiff

Versus

RAGHBIR SINGH (DECEASED)

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None.

Matter is listed for PE. Counsel for defendant/DDA states that he has not received the evidence affidavit from the plaintiff. Let it be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.1729/2019**

MANJEET SINGH

Plaintiff

Versus

SUNITA KAUR

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.606800/2016**

KUBER SINGH

Plaintiff

Versus

VIMLA DEVI

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.608943/2016**

MAHABIR SINGH

Plaintiff

Versus

TARIF SINGH

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**Counter-Claim NO.20/2019**

KUBER SINGH

Plaintiff

Versus

VIMLA DEVI

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.606867/2016**

MOHAN LAL MEHTA

Plaintiff

Versus

DDA

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present:- Ms. Ishita, counsel for plaintiff.

Sh. Piyush Jain, counsel for defendant/DDA.

It is submitted that arguments have already been advanced in the matter. At joint request, put up for arguments/clarifications, if any, on 13/10/2020

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.607455/2016**

BALWANT ARORA

Plaintiff

Versus

DDA

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present: - Sh. Ravinder Singh, counsel for plaintiff.

None for defendant/DDA.

Matter was listed for final arguments. None joined the video conferencing on behalf of defendant/DDA, therefore, the matter could not be heard.

Put up for final arguments on 05/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.609325/2016**

AJAY CHAUDHARY

Plaintiff

Versus

DEEPAK

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Present: - Sh. Triloki Pandit, counsel for plaintiff.

None for counsel for defendant.

Vide separate judgment announced today through video conferencing through Cisco Webex Application, the suit of the plaintiff has been decreed with costs.

Decree sheet be prepared accordingly. File be consigned to record room after completing the necessary formalities.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020



**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.        /2020**

USMAN SALMANI

Plaintiff

Versus

RITU KUMAR

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. [readercj02west@gmail.com](mailto:readercj02west@gmail.com) of this court. Let it be checked and registered.

Present:- Sh. S.K. Kashyap, Ld. Counsel for plaintiff.

Heard on consideration. During the arguments on consideration there was too much network disturbance and, hence, the arguments could not be heard properly. Accordingly, matter is adjourned.

Plaintiff is directed to file the legible and typed copy of the documents at Page no.2 to 38 and English translated copies of the documents which are in Hindi language, before the next date of hearing.

Put up for consideration on 10/09/2020 at 12.00 Noon.

Let the complete original paper book be filed in physical form in court within three days from today.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.        /2020**

BALDEV VERMA

Plaintiff

Versus

PARAS VERMA

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. [readercj02west@gmail.com](mailto:readercj02west@gmail.com) of this court. Let it be checked and registered.

Present: - Sh. Rajesh Kumar Sharma, Ld. Counsel for plaintiff.

Due to too much network disturbance, the matter could not be heard on the point of consideration.

Put up for consideration on 26/08/2020 at 12.00 Noon.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.        /2020**

GEORGE T. RAMANI

Plaintiff

Versus

RAJESH SHARMA

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:25/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. [readercj02west@gmail.com](mailto:readercj02west@gmail.com) of this court. Let it be checked and registered.

Present: - Sh. Amarendra Choubey, Ld. Counsel for plaintiff.

Sh. Rakesh Kumar Gupta, SPA holder of the plaintiff.

Heard on the point consideration. Plaintiff is directed to file the legible and typed copy of the documents at Page no.1 to 59, before the next date of hearing.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for further consideration on 10/09/2020 at 12.00 Noon.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.25/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.     /2020**

S. Jagjit Singh

Plaintiff

Versus

Smt. Indu Kapoor & Others

Defendants

Date:25/08/2020

Fresh suit received by way of assignment vide order dt.22/08/2020 of Ld. Senior Civil Judge, Delhi, it be checked and registered. It is a suit for permanent and mandatory injunction against two defendants.

Put up for consideration on 14/09/2020.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt25/08/2020